

IN THE NATIONAL COMPANY LAW TRIBUNAL: CHANDIGARH
(through Hybrid Mode)
COURT-I

Item No. 121

IA Nos. 343/2021, 317/2020 & 884/2024
In
CP(IB) No. 398(CH)2018
(Admitted)

IN THE MATTER OF:

State Bank of India

...Petitioner/ Financial Creditor

Vs.

Priknit Retail Ltd.

...Respondent/ Corporate Debtor

Under Section: 7, 54(1), 66(1) & 60(5), IBC 2016

Due to paucity of time, the matter could not be taken up today, hence
the matter is adjourned to 04.06.2024.

-sd-
Court Officer

May 02, 2024
SM